



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 29. CUTTACK, FRIDAY, JULY 17, 1942.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 13th July 1942.

No. 5223-Poll (C).—In exercise of the powers conferred by sub-section (7) of section 7 of the Cinematograph Act, 1918 (II of 1918) His Excellency the Governor is pleased to direct that the news reel produced by the Twentieth Century Fox Corporation and certified for public exhibition by the Bombay Board of Film Censors under its Certificate No. 85 Hindi shall be deemed to be uncertified in the whole of the province of Orissa.

The 13th July 1942.

No. 2163-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa, is pleased to direct that the Special Criminal Courts (Amendment) Ordinance, 1942 (XXIV of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 11th July 1942.

No. 1533—La-56/42-R.—DECLARATION.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring acres 2·80, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a road and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam.	Kudala.	Chikili.	T. S. No. 21/3 zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Beero Goudo ...	T. S. No. 21 (1).	T. S. No. 22 (2).	T. S. No. 21 (3).	T. S. No. 49 (1B).	Acres. 0'18
			T. S. No. 22/2 zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Dandasai Goudo ...	T. S. No. 22 (1).	T. S. No. 23 (2).	T. S. No. 22 (3).	T. N. No. 21 (2).	0'29
			T. S. No. 23/3 zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Kalu Khuntiya ...	T. S. No. 23 (1).	T. S. No. 24 (2).	T. S. No. 23 (3).	T. S. No. 22 (2).	0'58
			T. S. No. 24/2 zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Keli Sahuani ...	T. S. No. 24 (1).	T. S. No. 25 (1).	T. S. No. 24 (3).	T. S. No. 23 (2).	0'26
			T. S. No. 25/1 zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Baraja Sahu ...	T. S. No. 18 (2B).	T. S. No. 18 (2B).	T. S. No. 25 (2).	T. S. No. 24 (2).	0'22
			T. S. No. 26/1 zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Puniya Samolo ...	T. S. No. 18 (2B).	T. S. No. 18 (2B).	T. S. No. 26 (2).	T. S. No. 18 (2B).	0'15
			T. S. No. 49/1-B Estate Banjar.	Raja Bahadur, Khalikote, Atagada and Biridi estates.	T. S. No. 49 (A).	T. S. No. 21 (2).	T. S. No. 49 (C).	T. S. No. 166 Bania.	1'12
									2'80

The 11th July 1942.

No. 1535-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 3·72 be the same a little more or less, is needed for a public purpose, to wit for the construction of a road under sections 3 and 7 of the same Act the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition

of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

SCHEDULE.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet, or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam.	Kodala.	Babala.	T. S. No. 257/2 Estate Banjar waste.	Raja Bahadur, Khallikote, Atagada and Biridi estates.	T. S. No. 259/1 and No 166 villa g e Banla.	T. S. No. 257/3	T. S. 259/3 ...	T. S. 257/1 ...	Acres. 0'28
			T. S. No. 258/1 Zamindari jerayati Dry.	<i>Pattadar and Enjoyer.</i> Porokhito Patnaik...	T. S. No. 166 Banla.	T. S. 253/2 ...	T. S. 257/2 ...	T. S. 257/2 ...	0'26
			T. S. No. 258/3 do....	Ditto ...	T. S. 257/2 ...	T. S. 258/2 ...	T. S. 258/5 ...	T. S. 258/1 ...	1'21
			T. S. No. 258/5 do....	Ditto ...	T. S. 258/3 ...	T. S. 258/2 ...	T. S. 261/IB...	T. S. 258/4 ...	0'32
			T. S. No. 261/1-B do.	Sri Gramadevatl represented by Archaka Porokhito Patnaik.	T. S. 258/3 ...	T. S. 261/1-C	T. S. 261/2-B	T. S. 261/1-A	0'50
			T. S. No. 261/2-B Zamindari Rainfel.	Ditto ...	T. S. 261/B ...	T. S. 261/2-C.	T. S. 265/2 ...	T. S. 261/2-A	0'17
			T. S. No. 265/2 Estate Banjar.	Raja Bahadur, Khallikote, Atagada and Biridi estates.	T. S. 261/2-B	T. S. 265/1 ...	T. S. 264/4 ...	T. S. 261/2-A	0'06
			T. S. No. 265/4 do....	Ditto ...	T. S. 265/2 ...	T. S. 265/5 ...	T. S. 167 Karlapada.	T. S. 265(3)...	0'92
			Total...						

The 11th July 1942.

No. 1537-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor of Orissa hereby declares that the land specified below and measuring acres 9'66, be the same a little more or less, is needed for a public purpose, to wit for the construction of a road and under sections 3 and 7 of the same Act the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10.
Ganjam.	Kudala.	Banla.	T. S. No. 1-B Estate Banjar.	Raja Bahadur, Khallikote, Atagada and Biridi estates.	165 Ohikill ...	T. S. No. 1-H	T. S. No. 1-C	T. S. No. 1-A	Acres. 1'16
			T. S. No. 1-C Estate Banjar.	Ditto ...	T. S. No. 1-B	T. S. No. 1-H	T. S. No. 1-D	T. S. No. 1-A	1'18
			T. S. No. 1-D do. ...	Ditto ...	T. S. No. 1-C	T. S. No. 1-H	T. S. No. 9(2)	T. S. No. 1-A	1'08
			T. S. No. 1-E do. ...	Ditto ...	T. S. No. 9(2)	T. S. No. 1-H	T. S. No. 10 (2-B).	T. S. No. 1-H and 10 (2-B)	0'64
			T. S. No. 1-F do. ...	Ditto ...	T. S. No. 10(2-B)	T. S. 1-H ...	T. S. 1-G ...	T. S. 1-A ...	0'87
			T. S. No. 1-G do. ...	Ditto ...	T. S. No. 1-F	T. S. 1-H ...	T. S. 25(1) and 24(2).	T. S. 1-A ...	0'20

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam.	Kudala.	Baulia.	T. S. No. 8/2 Zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Chitana Naiko ...	T. S. 1-D ...	T. S. No. 9(3)	T. S. No. 1-E	T. S. 1-A and 9-1.	Acres. 0'29
			T. S. No. 10/2-B do...	<i>Pattadar and Enjoyer.</i> Kholia Naiko ...	T. S. 1-E ...	T. S. 1-H ...	T. S. 1-F ...	T. S. 10 (2-A)	0'29
			T. S. No. 25/1 do ...	<i>Pattadar and Enjoyer.</i> Kala Gowdo ...	T. S. 1-G ...	T. S. 25(2) ...	T. S. 25(2) ...	T. S. 24(2) ...	0'06
			T. S. No. 24/2 do ...	<i>Pattadar and Enjoyer.</i> Garabaru Gowdo and Kala Gowdo.	T. S. 1-G ...	T. S. 25(1) and 24(3).	T. S. 23(2) ...	T. S. 24(1) and 23(1).	0'18
			T. S. No. 23/2 do ...	<i>Pattadar and Enjoyer.</i> Bapani Gowdo ...	T. S. 24(2) ...	T. S. 23(3) ...	T. S. 22(2) and 719(3).	T. S. 23(1) ...	0.85
			T. S. No. 22/2 do ...	<i>Pattadar and Enjoyer.</i> Baluki Mahanty ...	T. S. 25(2) ...	T. S. 719(3)...	T. S. 33(2) and 719(2).	T. S. 22(1) ...	0'12
			T. S. No. 21/2 do ...	<i>Pattadar and Enjoyer.</i> Bahadur Sethi ...	T. S. 22(2) ...	T. S. 719(3)...	T. S. 33(2) ...	T. S. 21(1) ...	0'01
			T. S. No. 8/2 do ...	<i>Pattadar and Enjoyer.</i> Narona Gowdo ...	T. S. 33(2) ...	T. S. 30(3) ...	T. S. 719(2)...	T. S. 30(1) ...	0'48
			T. S. 719/2 Estate Banjar waste.	Raja Bahadur Khalikote, Atagada and Bidi.	T. S. 30(2) ...	T. S. 719(4)...	T. S. 38(2) ...	T. S. 719(1) ...	1'33
			T. S. No. 719/3 Estate Banjar.	Ditto ...	T. S. 22(2) ...	T. S. 719(4)...	T. C. 30(3) ...	T. S. 33(2) ...	0'12
			T. S. No. 38/2 Zamin-dari jerayati dry.	<i>Pattadar and Enjoyer.</i> Dukhi Gowduani ...	T. S. 719(2)...	T. S. 58(3) ...	T. S. 146 Babulo village.	T. S. 33(1) ...	0'90
								Total ...	9'65

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 15th July 1942.

No. 5323-L.S.-G. (C).—In exercise of the powers conferred by section 4 of the Local Authorities Loans Act, 1914 (IX of 1914), the Governor of Orissa is pleased to direct that the following amendment shall be made in the Local Authorities Loans Rules, 1915, published with the notification of the Government of India in the Finance Department No. 1020-A., dated the 10th November 1914, as subsequently amended, in their application to the Province of Orissa :—

AMENDMENT.

For rule 9 of the said Rules the following shall be substituted, namely :—

"9. When a Local Authority submits an application for a Government loan, the

Provincial Government may grant the loan provided that the following conditions are fulfilled, namely :—

- the term of the loan does not, except in special circumstances, exceed thirty years;
- the rate of interest payable on the loan is not less than 4 per cent per annum; and
- funds are available from the grant voted by the Legislature for the purpose.

By order of the Governor,
S. DAS,
Secretary to Government.